

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P. NO.203/2002 IN O.A.NO.3236/2001

Thursday, this the 12th day of September, 2002

Hon'ble Shri Kuldip Singh, Member (J)
Hon'ble Shri S.A.T. Rizvi, Member (A)

Ramji Lal
s/o Late Shri Attar Singh
r/o Village Badripur, Mehdnipur
Post Office Dharmawala Via Herbertpur
Dehradun

...Applicant
(By Advocate: Ms. Meenakshi for Mrs. Rani Chhabra)

Versus

1. Mr. Deepak Chaturvedi
Deputy General Manager (Transmission)
UP (West) Telecom Circle Lajpur
Telecom Exchange Compound
Raipur, Dehradun

2. Mr. Ram Charan
Divisional Engineer (Transmission)
O/O Director Transmission (West)
U.P. Circle, Dehradun

3. Mr. A.K. Pandey
Sub Divisional Engineer (Coordination)
o/o Deputy General Manager (Transmission)
U.P. West Telecom Circle, Dehradun

..Respondents

(By Advocate: Shri M.M.Sudan)

O R D E R (ORAL)

Shri Kuldip Singh:

The Contempt Petition has been filed by the applicant complaining non-compliance of the directions given by the Tribunal in OA-3236/2001 on 3.12.2001. By the aforesaid order, the respondents were called upon to consider the OA as representation of the applicant and decide the same by passing a reasoned and speaking order within a period of two months from the date of communication of the order. The respondents were also restrained from disengaging the applicant during the said period.



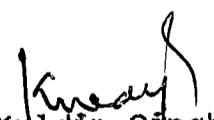
(2)

2. As regards the compliance of the aforesaid directions given by this Tribunal is concerned, it is admitted that the representation of the applicant was disposed of by an order dated 3.5.2002, but the grievance of the applicant is that the respondents were also restrained from disengaging the applicant during the said period, however, the applicant has been disengaged on 1.2.2002. Learned counsel for the respondents pointed out that the applicant had never been engaged as casual labour on 1.2.2002, nor was he engaged when the OA was filed and that he was lastly engaged on 22.9.2001, and thereafter, he had never been engaged as casual labour. Learned counsel for the respondents further submits that the applicant was engaged for some specific job for which he was paid Rs.500/-. This plea of the respondents has not been controverted by the learned proxy counsel for applicant, nor was there any document on record in the OA as well as in the CP to show that the applicant was engaged on 1.2.2002.

3. In the facts and circumstances of the case and having perused the reply filed by the respondents, we find that there is no disobedience or non-compliance of the Tribunal's order passed in OA. The Contempt Petition is accordingly dismissed. Notices issued to the respondents are discharged.


(S.A.T. Rizvi)
Member (A)

/sunil/


(Kuldip Singh)
Member (J)